

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, 25th day of September, 2001.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, VC

Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION NO. 1060 OF 2001

Smt. Madhurima Srivastava,
w/o Shri J.K. Sinha,
91, Badshahi Mandi,
Allahabad.

..... Applicant

(In person)

Versus

1. Union of India, through Secretary,
Ministry of Posts & Tele-Communication,
Dak Bhawan, New Delhi.
2. Director of Postal Services,
Allahabad.
3. Senior Superintendent of Post Offices,
Head Post Office,
Allahabad.

..... Respondents

O R D E R

(OPAL)

(By Hon'ble Mr. Justice R.R.K. Trivedi, VC)

By filing this O.A., the applicant has challenged the order dated 25th July, 2001, passed by Director, Postal Services, Allahabad, by which punishment awarded to the applicant by order dated 20th January, 2000 has been revised and in place of punishment of censor, recovery of Rs.25,000/- in 36 equal monthly instalments has been directed.

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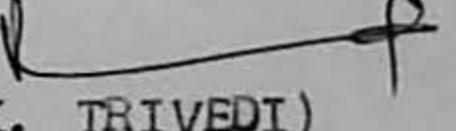
2.

It is not disputed ^{that} against the impugned order dated 25th July, 2001. The applicant has a right of appeal before the next higher authority. As the applicant has statutory remedy, this O.A. is not legally maintainable, in view of the provision contained in Section 20 of Central Administrative (Tribunals) Act, 1985.

2. The applicant, however, submitted that the disposal of appeal shall take lot of time and in the meantime, the applicant shall be compelled to pay the amount, which shall be difficult for her. Considering the aforesaid aspect, we dispose of this O.A. finally with liberty to the applicant to file an appeal before the competent authority within two weeks. The appeal so filed shall be considered and decided in accordance with law treating the same within time after hearing the applicant by a reasoned order within three months. It shall also be open to the applicant to make application before the appellate authority to stay the recovery of the amount during the pendency of the appeal, ^{which} shall ~~also~~ be considered and decided within two weeks from the date it is filed.

There shall be no order as to costs.


(S. DAYAL)
MEMBER(A)


(R.R.K. TRIVEDI)
VICE- CHAIRMAN.

Nath/